

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).41379/2023

(Arising out of impugned final judgment and order dated 04-10-2023 in WP(C) No. 2440/2023 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu)

MRIDULLA KIRTI & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF J AND K AND LADAKH & ORS.

Respondent(s)

Date : 06-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ankush Manhas, Adv.
Mr. P. D. Sharma, AOR

For Respondent(s) Mr. Vijay Hansaria, Sr. Adv.
Mr. G.M. Kawoosa, Adv.
Ms. Kavya Jhavar, Adv.
Ms. Manjula Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR